

**Central Administrative Tribunal
Madras Bench**

OA 310/01584/2019

Dated Thursday the 28th day of November Two Thousand Nineteen

P R E S E N T

**Hon'ble Shri. P. Madhavan, Member (J)
&
Hon'ble Shri. T. Jacob, Member (A)**

P.M. Chelliah
Public Relations Inspector (Retired)
No. 514A, Bharathiar Street
West Avarampatti
Rajapalayam 626 117
Tamil Nadu.Applicant

By Advocate M/s. V. Vijay Shankar

Vs

Union of India rep by,
Rep. by its Director (PG)
Government of India
Ministry of Communication
Department of Post (PG DVN)
DAK Bhavan, Sansad Marg
New Delhi 110 001.Respondent

By Advocate Mr. M. Kishore Kumar

ORAL ORDER

Pronounced by Hon'ble Mr. P. Madhavan, Member(J)

The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following reliefs:

“To direct the respondent to consider the representation made by the applicant dated 01.02.2019 regarding anomaly in the fixation of pension and take steps to rectify the same and pass such other order or orders”

2. When the matter came up for consideration, learned counsel for the applicant submits that the applicant has given a representation Annexure A1 dt. 01.02.2019 which is still pending with the respondents for consideration. He submits that the applicant will be satisfied if his representation is disposed of by passing a speaking order within a time limit stipulated by this Tribunal. He also seeks permission to submit a detailed representation.

3. Mr. M. Kishore Kumar takes notice for the respondents.

4. **In view of the limited relief sought, without going into the substantive merits of the case, the applicant is permitted to file a detailed representation to the respondents within a period of two weeks from the date of receipt of copy of this order and the competent authority is directed to consider the Annexure A1 representation dated 01.02.2019 and the fresh representation to**

be submitted by the applicant in accordance with law and pass a reasoned and speaking order within a period of three months thereafter.

5. OA is disposed of at the admission stage.

(T. Jacob)
Member(A)
AS

28.11.2019

(P. Madhavan)
Member (J)